

(3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH  
JAIPUR.

GA No. 278/95 : Date of order 14.8.95  
(MA No.343/95)  
(MA No.272/95)

Permanand and others : Applicants

Versus

Union of India & Ors. : Respondents

Mr. Shiv Kumar : For the applicant  
Mr. Manish Bhandari : For the respondents

CORAM:

Hon'ble Mr. O.P.Sharma, Member (Administrative)  
Hon'ble Mr. Rattan Prakash, Member(Judicial)

ORDER

( FOR HON'BLE MR. O.P.SHARMA, MEMBER (ADMINISTRATIVE) )

In this application under Section 19 of the Administrative Tribunal Act, 1985 S/Shri Permanand, Bhawani Shankar and Daulat Ram have prayed that the respondents may be directed to absorb the applicants on the post of Diesel Assistant in the scale of Rs.950-1500 (RP) and include the names of the applicants as in Annexure A-1 for sending them for training and for test, with all consequential benefits.

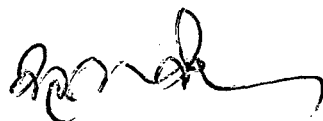
2. The applicants have also filed a MA No.343/95 wherein they have prayed that the applicants may be absorbed on the post of Diesel Assistant and if any test/training is required, that may be conducted or three vacancies may be kept reserved for the applicants till the finalisation of the case. In yet another Application No.272/95 the three applicants have prayed for permitting them to file joint application.

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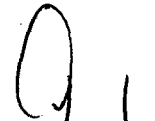
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3. We have heard the learned counsel for the parties. The learned counsel for the applicants during the argument sought permission to withdraw the OA & MA No.343/95. Prayer is granted. OA and MA are dismissed as withdrawn.

4. MA No.272/95 for permission to file joint application also stands disposed of accordingly.



( RATTAN PRAFASH )  
MEMBER (J)



( O.P.SHARMA )  
MEMBER (A)